



GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT; HOME DEPARTMENT  
SRINAGAR/JAMMU  
NOTIFICATION

Jammu, the 22<sup>nd</sup> April, 2019

SRO: 298 Whereas, Police Station Parimpora received a written docket to the effect that on 13.11.2018 while conducting naka checking on NHW at Lawaypora a Golden Colour Passenger Tavera bearing Regd. No. JK01M-0056, coming towards Srinagar boarding passengers was signaled to stop. The search of said vehicle was conducted and during search, one female passenger travelling in said tavera was found carrying a bag and on searching 10 No. Hand Grenades and 365 live rounds of AK-47 were recovered. During preliminary questioning the lady disclosed her name as Aneesa D/O Late Mohd Ramzan Ganie R/O Ganie Mohalla, Khanmoh. The said lady actually used to transport arms and ammunition for some unknown terrorists for carrying out Terrorist Activities.

2. Whereas, a case FIR No.397/2018 U/S 7/25 A.Act, 23 UAP Act of Police Station Parimpora Srinagar was registered and investigation was taken up;and

3. Whereas, during investigation of the case, site plan of place of occurrence was prepared and placed on record. The arms/ammunition recovered from possession of the said accused lady along with the vehicle were seized and seizure memo prepared. The lady was arrested on spot in instant case and arrest memo was also drafted. During her personal search 01 mobile phone was also recovered and seized in the case as piece of evidence. Statement of witnesses acquainted with the facts and circumstances were recorded under relevant provisions of the law. During course of Investigation, search was conducted in residential house of the accused lady and incriminating material including a CPU was seized from her room. The cell phones and CPU recovered were produced before Executive Magistrate and resealed and accordingly sent to FSL Chandigarh for expert opinion. During course of investigation, Statement of Javaid Ahmad Kundroo S/O Abdul Hamid Kundroo R/O Fatehpora, Ganderbal who happened to be the driver of vehicle and was driving at the time of occurrence was recorded before Hon'ble Court under section 164-A CrPC and copy of same is placed on file. Investigation conducted revealed that the name of arrested lady is Asiya Bano @ Aneesa whose father was also an active militant and was killed by security forces during an encounter few years ago. Expert opinion with respect to the seized arms ammunition from competent authority was also obtained and placed on record. Investigation further revealed that accused had collected these hand Grenades from some unknown militants from Kupwara for delivery to other militants at Pulwama. It also transpired that she had been delivering arms ammunition to unknown militants for a long time without disclosing her identity to unknown militants. Evidence collected has prima facie established the commission of offences punishable u/s 7/25 A Act, 23 UAP Act against the

accused Asiya Bano @ Aneesa D/O Late Mohd Ramzan Ganie R/O Ganie Mohalla, Khanmoh and accordingly investigation of case has been concluded as proved against her. The accused lady is presently under judicial custody; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person for commission of offences punishable under Section 23 of the Unlawful Activities (Prevention) Act, 1967; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for her prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused namely Asiya Bano @ Aneesa D/O Late Mohd Ramzan Ganie R/O Ganie Mohalla, Khanmoh for commission of offences punishable u/s 23 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 397/2018 of Police Station Parimpora.

By Order of the Government of Jammu and Kashmir.

*Sd/-*  
Principal Secretary to the Government  
Home Department  
Dated: 22.04.2019

No. Home/Pros/18/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter(s) No. Legal/San-119/S/2018/602-04 dated 08/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

*Nishu*  
18/4/19  
Under Secretary to the Government  
Home Department